

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 3091/2019

New Delhi this the 31st day of October, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Yashveer Singh, Driver,
Group 'C', Age 47years,
R/o C-153, School Lane,
West Vinod Nagar, New Delhi-110092 - Applicant

(None) Versus

Delhi Transport Corporation,
Through its Chairman,
IP Estate, New Delhi - Respondent

ORDER (ORAL)

The applicant has filed the present OA, seeking the following reliefs:-

- “a) direct the Respondent to grant the benefit of foreign allowance to the Applicant for the duty rendered by him on Delhi-Lahore bus serv.
- b) direct the Respondent to release the amount of foreign allowance found due to the Applicant with interest at the rate of 9% per annum;
- c) pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.”

2. When the matter is taken up for admission, it is noticed that on previous date, i.e., 18.10.2019, nobody appeared for the applicant. Today also, nobody appears for

the applicant even in the revised call. Hence, the OA is dismissed in default and for lack of prosecution.

(Nita Chowdhury)
Member (A)

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